

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (C) No. 7277 of 2011

Smt. Kalyani Sinha

..... **Petitioner**

Versus

The State of Jharkhand and Others

... **Respondents**

(Through V.C.)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner : Mr. Rupesh Singh, Advocate

For Resp. No.4 : Mr. Vishal Kr. Rai, Advocate

Order No. 10 /Dated: 10th September, 2021

I.A. No. 4382 of 2021

This application has been filed for substituting legal heirs of Late Smt. Kalyani Sinha, the writ petitioner, who passed away on 27.03.2021. This application is supported by affidavit of Prof. Dr. Alope Kanti Ghosh (Retd.) who is husband of the writ petitioner. The other two applicants, namely, Partha Pratim Ghosh is the son and Pallavi Ghosh is the daughter of Late Smt. Kalyani Sinha.

The death certificate of Late Smt. Kalyani Sinha issued on 04.05.2021 has been produced on record.

In view of the statements made on oath by the applicants/legal heirs of Late Smt. Kalyani Sinha, I.A. No.4382 of 2021 is allowed.

However, it is made clear that this order of the Court is limited for the purposes of prosecuting the writ petition and no other benefits shall be claimed by the substituted applicants in any proceeding before the Court or Authority.

The learned counsel for the petitioner shall carry out necessary corrections in the memo of parties which shall be duly incorporated by the Registry henceforth.

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On request of the learned counsel for the petitioner, post this matter on 08.10.2021.

Sd/-
(Shree Chandrashekhar,J.)